

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.201  
**CP(CAA)/39(AHM)2023**  
In  
**CA(CAA)/6(AHM)2023**

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Ram ji Developers Private Limited  
Endeavour Developers Private Limited  
Subh Dwelling Private Limited  
Lily Enterprises Private Limited  
Tina Marketing Private Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 27/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ashish Shah, PCS  
For the Income Tax : Ms. Kinjal Vyas, Adv. for Ms. Maithili Mehta, Adv.  
For the RD : Mr. Shiv Pal Singh  
For the RoC : Ms. Rupa Sutar, Dy. Roc

**ORDER**

Income Tax Department has not filed reply till date. Ld. Counsel for the income Tax submitted that some dues are pending and yet to be fully assessed. Ld. Counsel for the Income Tax Department is directed to file reply within one-week. Applicant is directed to provide necessary documents before the Income Tax department for necessary orders in the matter.

List for further consideration on 08.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**